

ITEM NO.5

Virtual Court 2

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) .....Diary No(s). 10949/2020

PAWAN PRAKASH PATHAK & ANR.

Petitioner(s)

VERSUS

BAR COUNCIL OF INDIA & ORS.

Respondent(s)

Date : 30-04-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

The application for permission to appear and argue in person is allowed.

Having heard the petitioner-in-person and taking into consideration the grievance of the petitioner, we are of the opinion that the best course is that the Bar Council of India should consider assisting its brethren, keeping in view the prevailing situation.

With the above observation, the writ petition stands disposed of.

(SATISH KUMAR YADAV)  
AR-CUM-PS

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR